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University Laws (Amendment) Act, 1986

24 of 1986

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Act further to amend the Kerala University Act, 1974 and the Calicut University Act, 1975. WHEREAS it is expedient further to amend the Kerala University Act, 1974, and the Calicut University Act, 1975, for the purpose hereinafter appearing; BE it enacted in the Thirty-Seventh Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called University Laws (Amendment) Act, 1986.
- (2) It shall be deemed to have come into force on the 5th day of October, 1984.

2. Amendment Of Act 17 Of 1974 :-

In the Kerala University Act, 1974 (17 of 1974), in sub-section (1) of section 11, the words in consultation with the Vice Chancellor shall be omitted.

3. Amendment Of Act 5 Of 1975 :-

In the Calicut University Act1975 (5 of 1975), in sub-section (1) of section 11, the words in consultation with the Vice Chancellor shall be omitted.

4. Repeal And Saving :-

- (1) The University Laws (Amendment) Ordinance,, 1986 (49 of 1986), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the Kerala University Act, 1974 (17 of 1974), or the Calicut University Act, 1975 (5 of 1975), as amended by the said Ordinance, shall be deemed to have been done or taken under the Kerala University Act, 1974, or as the case may be, the Calicut University Act, 1975, as amended by this Act.